BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company:

Dr. Pranav Shah

V/s.

Shalby Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. GURSHARAN H. VIRK, Adv. for Respondent

2. NANDISH CHUDGAR AND for Patritioner LAR

with RAHEBC PATEL Adv

MB NAMMATI ACSOCIATER

ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/Petitioner. Learned Advocate Mr. Gurusharansingh Virk present for Respondent.

Respondent counsel represented that Respondent want to file an appeal on the order dated 12.01.2018 in IA 285/2017 and requested for adjournment.

List the matter on 29.01.2018 for hearing before admission.

Aburan

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL